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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: JAIPUR BENCH: JAIFUR.

C.P.No.1115/95

Date of order: 25.4.1997

Dilip S/o Shri Bahadur, aged about 39 years, F/o Railway Block No.17(1) Unit Bharatpur W/Rly., at present employed on the post of Valveman under I.O.W. Bharatpur, Western Railway, Kota.

: Petitioner

Versus

1. M. Ravindra, General Manager, Western Railway, Churchgate, Bombay.
2. Dhenech Chand Gupta, Sr. Divisional Engineer (E), Kota, W/Rly.
3. Dinesh Gupta, Assistant Engineer, Western Railway, Bharatpur.

: Respondents

Mr. Shiv Kumar, counsel for the petitioner.

Mr. Manish Bhandari, counsel for respondents

CORAM:

HON'BLE SHRI O.P.SHAFMA, MEMBER (ADMINISTRATIVE)
HON'BLE SHRI RATAN PFAKASH, MEMBER (JUDICIAL)

PER HON'BLE SHRI O.P.SHAFMA, MEMBER (ADMINISTRATIVE) O R D E R

The learned counsel for the respondents has brought to our notice an order dated 15.6.1996 passed subsequent to the filing of reply by the respondents whereby according to them, necessary benefits in terms of the Tribunal's order dated 15.3.1995 have been granted to the petitioner. A copy of this order has been taken on record and a copy thereof has also been furnished to the learned counsel for the petitioner. In view of the position explained in the order dated 15.6.1996, the Contempt Petition has become infructuous. The C.P. is accordingly dismissed as having become infructuous. Notices issued are discharged.


(RATNA PREAKASH)

MEMBER (J)


(O.P.SHARMA)

MEMBER (A)